

**PRESS RELEASE – 10<sup>th</sup> MAY 2024 – PROGRAM ON GENDER SENSITIZATION, HIGH COURT OF  
JHARKHAND, RANCHI**

The High Court of Jharkhand is pleased to announce the successful completion of an **Orientation –cum- Workshop on Gender Sensitization** with '*Focus on Procedure of Redressal of Sexual Harassment of Women at Workplace*'. The Program held today, i.e. on **10<sup>th</sup> May 2024**, underscores the High Court's commitment to fostering an inclusive and equitable environment within the legal system.

The Workshop was conducted by the **High Court of Jharkhand Gender Sensitization and Internal Complaints Committee** under the aegis of the High Court of Jharkhand. The distinguished guests and participants included members of the bar, officers and staff of the High Court as well as volunteers of the Gender Sensitization Committee, such as members from banking sector, medical assistants, NGOs, school teachers, etc.

The workshop, facilitated by leading experts in gender studies and law, including Shri Mohammad Shakir, Registrar General, High Court, Mrs. Darshana Poddar Mishra, Member of Committee & Additional Advocate General – I, Mrs. Priti Srivastava, Member of Committee & Child Protection Officer, UNICEF Jharkhand and Ms. Tanvee, Member Secretary, Gender Sensitization Committee, High Court who deliberated upon '*Sexual Harassment at Workplace*'.

A big size laminated Notice on the procedure of redressal of complaint on sexual harassment was unveiled with a QR code that was directly linked to the webpage of Gender Sensitization [<https://jharkhandhighcourt.nic.in/jhcj/>] linked to the official website of High Court, shall be displayed at all conspicuous places within the premises. Further, information regarding availability of crèche facility within the campus of the Court was also shared.

The deliberations provided participants with a deep understanding of gender issues, biases, and sensitivities prevalent in legal proceedings. Through interactive sessions attendees gained valuable insights into recognizing and addressing gender-based discrimination, harassment, and stereotypes. Participants hailed from diverse backgrounds, reflecting the broad spectrum of stakeholders invested in promoting gender equity within the High Court which is steadfast in its dedication to fostering a culture of respect, dignity, and equality for all individuals, irrespective of gender identity or expression. Moving forward, the High Court will continue to prioritize initiatives that promote gender sensitivity and advance the cause of justice for all members of society.

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